### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO.4144 TO BE ANSWERED ON 13.12.2019

#### JUVENILE JUSTICE ACT

4144. SHRI RAVNEET SINGH BITTU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has any scheme for training children in child care under the Juvenile Justice Act;
- (b) the details of the children who have gained employment through skill training programmes under the Juvenile Justice Act; and
- (c) whether the Government has provided increased funding for these programmes in Punjab, if so, the details thereof, if not, the reasons therefor?

# ANSWER

# MINISTER OF WOMEN AND CHILD DEVELOPMENT (SRIMATI SMRITI ZUBIN IRANI)

(a) to (c) The Juvenile Justice (Care and Protection of Children) Act, 2015 provides for vocational training to children placed in various Child Care Institutions, for their rehabilitation based on the interest and aptitude of the child. The Ministry of Women and Child Development is implementing a centrally sponsored scheme i.e. "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) and providing financial assistance to State Governments/UT Administrations, with the primary objective of care and protection of children in distress conditions through institutional and non-institutional care. The Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under JJ Act, inter-alia specify standards for rehabilitation measures such as education, vocational training, counselling etc. Further CPS also provides for "After care" services after the age of 18 years to help sustain them during the transition from institutional to independent life. The Scheme provides for funds for managing the Aftercare Program by the State Child Protection Society at the State level, based on the number of districts in the State i.e.

- (i) Rs.15 lakhs to State with less than 15 districts.
- (ii) Rs.30 lakhs to State with more than 15 and less than 30 districts.
- (iii) Rs.45 lakhs to State with more than 30 districts.

The Ministry does not maintain data of training given to children as the primary responsibility of implementation of the JJ Act and Scheme lies with the State/UTs.